

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

STARRED QUESTION NO:432
ANSWERED ON:22.12.2005
COMMITTEE TO EXAMINE PROCUREMENT PROCEDURE
Patel Shri Kishanbhai Vestabhai

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has constituted a Committee to examine the procedures for acquisition/procurement of defence equipment;
- (b) if so, the details thereof;
- (c) whether the Committee has submitted its report to the Government;
- (d) if so, the details of the recommendations accepted by the Government; and
- (e) if not, the time by which the said Committee is likely to be submit its report?

Answer

MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE)

(a) to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 432 FOR ANSWER ON 22.12.2005.

Government reviewed the Defence Procurement Procedure 2002 (Version June 2003) that dealt with Capital acquisitions involving 'Buy' and 'Buy and Make' categories, and promulgated the Defence Procurement Procedure (D.P.P.) 2005. Government also promulgated the Defence Procurement Manual (D.P.M.) 2005 for Revenue stores. Both D.P.P. 2005 and D.P.M. 2005 are part of the website of the Ministry of Defence (www.mod.nic.in).

In addition, a Committee was set up by the Government under the chairmanship of Dr. Vijay L. Kelkar to inter alia examine the following:-

- (i)The current procedure and recommend changes in the acquisition process based on a "product strategy" for items which need development internally or through the "Transfer of Technology" route,
- (ii)To recommend modalities of integration of the user, the Defence Ministry and the Indian industry both in private and public sectors in the acquisition process of products required by the Armed forces.
- (iii)To recommend changes required to increase defence exports and incorporation of offsets in defence acquisition, etc.

The Committee has since submitted its report.